

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4298/2020

(Arising out of impugned final judgment and order dated 12-05-2020 in CRLA No. 6/1997 passed by the High Court of Judicature at Allahabad)

NARESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 07-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Vivek Gupta, AOR

For Respondent(s)

Mr. Vishwa Pal Singh, AOR

Ms. Kiran Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for
the petitioner, the matter is adjourned for four weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER